

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 24/08/2025

Abhilash Raghavan @ Kannan Vs State Of Kerala

Court: High Court Of Kerala

Date of Decision: Jan. 13, 2025

Acts Referred: Constitution of India, 1950 â€" Article 21 Bharatiya Nagarik Suraksha Sanhita, 2023 â€" Section 483

Narcotic Drugs and Psychotropic Substances Act, 1985 â€" Section 20(b)(ii)B, 27A, 29(1)

Hon'ble Judges: P.V.Kunhikrishnan, J

Bench: Single Bench

Advocate: P.Mohamed Sabah, Libin Stanley, Saipooja, Sadik Ismayil, R.Gayathri, M.Mahin Hamza, Alwin Joseph,

Benson Ambrose, Ranjith George

Final Decision: Allowed

Judgement

,,,,,	
Ã,,,,,	
Ã,,,,,	
*	
Ã,,,,,	
,,,,,	
,,,,,	

,,,,,